



2026:AHC:44102

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7888 of 2026

Ravindra And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar, Sunil Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition inter-alias with the following prayers:-

"a. further to issue a writ, order or direction in the nature of Mandamus commanding the respondent authority no. 2, 3 and 4 to consider the petitioner's application dated 16.12.2025 in relation to record their name in revenue record in place of deceased father which are pending before them, and or/pass such other and further order as this Hon'ble Court.

b. any other and further order as this Hon'ble Court may deem fit and proper in the circumstances of the case. Otherwise the petitioner shall suffer irreparable loss and injury."

2. Learned Standing Counsel submits that if the petitioners are aggrieved against private individuals then the proper course open for her is to apply for common law remedy.

3. From a perusal of the record, it is evident that the petitioners have prayed for correction of their names in the revenue records and for restraining the private respondents from interfering with their possession. Upon consideration of the aforesaid reliefs, this Court is of the opinion that the same cannot be granted in exercise of writ jurisdiction. In case, the

petitioners are aggrieved by the non-action on the part of the revenue authorities, they shall avail the appropriate remedy lies under the common law.

4. In this view of the matter, the present petition is **dismissed** with the liberty to avail the common law remedy, if so advised.

(Prakash Padia,J.)

February 25, 2026

Vibha Singh